

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 36/02

Wednesday this the 30th day of June 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

G.Saramma,
Temporary Status Group D,
Head Record Office,
R.M.S. Trivandrum Division,
Thiruvananthapuram.

Applicant

(By Advocate Mr.Thomas Mathew)

Versus

1. Deputy Director of Accounts
(Postal) GPO Complex,
Thiruvananthapuram.
2. Director of Postal Services,
(Head Quarters) O/o. the Chief P.M.G.,
Thiruvananthapuram.
3. Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram.
4. Director General,
Department of Posts, New Delhi.
5. Union of India represented by
its Secretary, Department of Posts,
New Delhi.

Respondents

(By Advocate Mrs.S.Chithra,ACGSC)

This application having been heard on 30th June 2004 the
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant who commenced service as a Part Time Sweeper
in the year 1981 under the respondents and granted temporary
status with effect from 15.3.1997 is aggrieved that the
respondents are not considering her absorption on Group D non
test category post remaining unfilled against Scheduled Caste

quota.

2. The respondents have filed a detailed reply statement resisting the claim of the applicant. However, when the application came up for hearing learned counsel for the applicant states that the applicant will be satisfied if she is permitted to make a representation to Chief Postmaster General (3rd respondent) regarding her grievances on non promotion in the quota reserved for Scheduled Caste and directing the 3rd respondent to consider the issue in the light of the rules and instructions and the vacancy position and to give the applicant an appropriate reply within a reasonable time. Learned counsel for the respondents also has no objection in disposing of the application with such a direction.

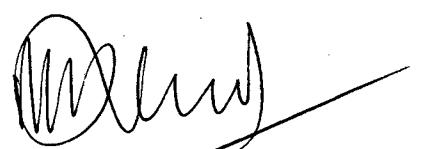
3. In the light of what is stated above the application is disposed of without going into the merits of the case permitting the applicant to make a detailed representation within two weeks from the date of receipt of a copy of this order projecting her grievance regarding non absorption on non test category post in Scheduled Caste quota and directing the 3rd respondent to consider the representation in accordance with the vacancy and roster position and rules and instructions on the subject and to give the applicant an appropriate reply within two months from the date of receipt of the representation. No order as to costs.

(Dated the 30th day of June 2004)


H.P.DAS

ADMINISTRATIVE MEMBER

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A.V. HARIDASAN
VICE CHAIRMAN